

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 105

CP (IB) No. 345/Chd/J&K/2022

IN THE MATTER OF:

Daimler Financial Services India Pvt. Ltd. ...Petitioner

Vs.

Irfan Reza Ansari ...Respondent

Under Section: 95(1), IBC 2016

Order delivered on 15.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner :	Mr. Prateek Mahajan, Advocate
For the RP:	Mr. Viren Sharma, Advocate
For the Respondent:	Mr. Aalok Jagga, Advocate
	Mr. APS Madaan, Advocate

ORDER

It is stated by Ld. Counsel for the respondent that objections are ready and he could not file the same due to technical glitch. Let the same be filed during the course of the day and copies of the objections have been received by opposite counsels as admitted by them. Ld. Counsel for the RP/Petitioner is directed to file the response to the objections, if any, within one week with a copy in advance to the counsel opposite. Let the matter be listed on 22.08.2024.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Preeti